

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.115
IB-2909(ND)/2019

IN THE MATTER OF:

Sunila Sabharwal.

...FINANCIAL CREDITOR

Vs.

M/s Ferrous Infrastructure Pvt. Ltd.

...CORPORATE DEBTOR

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Ms. Amrita Sarkar, Adv

For the Respondent

: Mr. Pulkit Malhotra, Advocate

ORDER

Heard the submissions made by the Counsel for the Financial Creditor. The Counsel for the Financial Creditor has submitted that the matter is not in accordance with Amended Section-7 of the Insolvency and Bankruptcy Code. Therefore, prayed for grant of leave to withdraw the matter. Leave prayed for is granted. The matter is **dismissed as withdrawn** in terms of Rule 8 of IBBI (Application to Adjudicating Authority), Rules 2016.

— Sol —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sol —

(P.S.N PRASAD)
MEMBER (JUDICIAL)